

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2176
TO BE ANSWERED ON 11TH DECEMBER, 2015**

GUIDELINES FOR WATER PURIFIERS

2176. SHRIMATI SUPRIYA SULE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to lay down regulatory standards/guidelines for water purifier brands available in the country, if so, the details thereof and if not the reasons therefor;
- (b) whether the Government has conducted any study on the safety of chemicals used to treat water and by product formed after treatment by various water purifier brand available in the country, if so, the details and findings thereof; and
- (c) the measures being taken by the Government to ensure that water purifier brands comply with the regulatory standards/guidelines?

ANSWER

**THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a): Laying down standards or guidelines for the manufacture of water purifier does not come under the mandate of the Food Safety and Standards Act, 2006. However, the Bureau of Indian Standards (BIS) has formulated the following standards on water purifier:-

- i) IS 16240:2015, Reverse Osmosis Based Point-of-Use Water Treatment system – Specification
- ii) IS 14724:1999, Water Purifiers with Ultra-Violet Disinfection – Specification.

(b): No such study has been conducted by the Bureau of Indian Standards.

(c): Compliance of the BIS standards is voluntary.

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